

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 422/93
~~K.A. No.~~

DATE OF DECISION 25.1.1994

Shri Amarsingh & others Petitioner

Mr.K.K.Shah Advocate for the Petitioner(s)

Versus

Union of India & others Respondent

Mr.N.S.Shevde Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B.Patel

: Vice Chairman

The Hon'ble Mr. K.Ramamoorthy

: Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

1. Amarsingh V.
2. Satishkumar M.
3. Bharatkumar B.,
4. Sabir Hussain G.
5. Ashok Gurukrupal
6. Kantilal L.
7. Jaychand K.
8. Kanubhai B.,
9. Ignas Joseph.
10. Harisingh P.
11. Sariffuddin J.
12. Dhanji R.
13. Narendra R.
14. Jagdish R.
15. Jayaraman A.
16. Sharif M. Sheikh.
17. Jayantilal R.
18. Harshadkumar R.
19. Rajufata.
20. Mafat M.
21. Gampat M.
22. Rajesh Survir.
23. Girdharilal K.
24. Firozkhan A. Pathan.
25. Rajendra A.
26. Kaluram A.
27. Arjun C.
28. Nirmal R.
29. M.M. Pathan.
30. Salim Miya,
31. Salim Yusuf.

: Applicants

Advocate :- Mr.K.K.Shah

v/s

1. Union of India, Notice to be served through the Secretary, Railway Board, Rail Bhavan, New Delhi.
2. The General Manager, Western Railway, Churchgate, Bombay.
3. Divisional Railway Manager, Divisional Office, Western Railway, Pratapnagar, Baroda.

: 3 :

4. Divisional Mechanical Engineer,
Divisional Office,
Western Railway,
Pratapnagar,
Baroda.

: Respondents

ORAL ORDER

IN

O.A.422/93

Date: 25.1.1994

Per : Hon'ble Shri N.B.Patel, Vice Chairman

Mr.Shah states that all the 31 applicants are issued letters to appear at the selection test and 29 out of the applicants have already appeared at the test. This is confirmed by Mr.Shevde. In the circumstances, Mr.Shah seeks permission to withdraw the O.A. O.A. stands disposed of as withdrawn. If any of the unsuccessful candidates make ^{any} representation, the authorities may consider the same on merits and in accordance with the relevant provisions bearing on the subject.


(K.Ramamoorthy)
Member (A)


(N.B.Patel)
Vice Chairman

AS

CAUSE TITLE.....OA/422/93.....OF 198 ☐.

NAMES OF THE PARTIES..... Amarsingh V Rao.....
VERSUS

VERSUS

4-DJ. S. CM. PART A B & C

PART A B & C

[illegible]